

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3224
ANSWERED ON:25.04.2012
PROVISIONS OF RTE ACT
Pandey Saroj

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether after the provision of Right to Education Act, sports fee, scout fee, junior red cross fee and other fees can be charged from students of Class-I to Class-VIII under education fee;
- (b) if so, the details thereof; and
- (c) the provisions made by the Government in the Right to Education Act to operate the above activities in the event of not taking sports fee, scout guide fee, junior red cross fee and other fees?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that all children in the age group of six to fourteen years shall have the right to free and compulsory education in a neighbourhood school. In exercise of such right in a neighbourhood school, a child shall not be liable to pay any kind of fee or charges or expenses which may prevent him or her from pursuing and completing elementary education. The RTE Act inter alia provides that the academic authority appointed by the appropriate Government shall develop the curriculum and evaluation procedure taking into account certain principles, including all round development of the child, building the child's knowledge, potentiality and talent, and development of mental and physical abilities to the fullest extent. Accordingly, activities for physical development of the child are integral part of the curriculum prescribed by the State Governments for schools.